IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIVEK RUSIA ON THE 18th OF MARCH, 2024

WRIT PETITION No. 30781 of 2023

BETWEEN:-

AMBARAM PATIDAR S/O BHERULAL PATIDAR, AGED ABOUT 59 YEARS, OCCUPATION: LECTURER R/O 42 SHANTANU VIHAR STATIONROAD MANDSAUR DISTT. UJJAIN (MADHYA PRADESH)

....PETITIONER

(BY MS. BHAKTI VYAS, ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH PRINCIPAL SECRETARY DISTRICT EDUCATION DEPARTMENT MANTRALAYA VALLABH BHAWAN BHOPAL (MADHYA PRADESH)
- 2. JOINT DIRECTOR PUBLIC EDUCATION DEPARTMENT UJJAIN DISTRICT (MADHYA PRADESH)
- 3. DIRECTORATE PUBLIC EDUCATION DEPARTMENT MANDSAUR (MADHYA PRADESH)
- 4. DISTRICT EDUCATION OFFICER MANDSAUR DIST UJJAIN (MADHYA PRADESH)
- 5. PRINCIPAL SH..BA..UMAVI NO.2 MANDSAUR (MADHYA PRADESH)

....RESPONDENTS

(BY SHRI RAJWARDHAN GAWDE, GOVERNMENT ADVOCATE)

This petition coming on for admission this day, the court passed the following:

ORDER

The petitioner has filed the present petition under Article 226 of the

Constitution of India seeking direction to the respondents to pay subsistence allowance as he is under suspension.

02. Vide order dated 18.03.2020, the petitioner was placed under

suspension in contemplation of Departmental Enquiry. During the pendency of

the Departmental Equuiry, he was being paid the subsistence allowance but all

of sudden, the same has been stopped w.e.f. 01.05.2022, hence, the petitioner

approached this Court.

03. The respondents filed a reply by submitting that vide order dated

30.10.2023, the petitioner has been terminated from service, therefore, no

question for payment of any allowances arises.

04. It is correct that after the date of termination, the petitioner is not

entitled for subsistence allowance, but from 01.05.2022 till the date of order of

termination, the subsistence allowance was liable to be paid to him.

Accordingly, the same be paid to the petitioner within a period of 60 days from

today.

05. With the aforesaid, Writ Petition stands allowed.

(VIVEK RUSIA) JUDGE

Ravi